## GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO.1900 TO BE ANSWERED ON: 03.07.2019

# **BANNING OF WEBSITES**

#### **1900. SHRI SUDHEER GUPTA:**

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether the Government proposes to ban websites that encourage online betting, betting games, etc. and if so, the details thereof;
- (b) whether the Delhi High Court has pronounced a judgement in which it refrained from a complete ban on such websites;
- (c) if so, the details thereof and the reasons therefor; and
- (d) whether the Delhi High Court has issued any notice to the Government in this regard, if so, the details thereof and the reaction of the Government thereto?

## ANSWER

## MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): "Betting and Gambling" are State subjects as per the Seventh Schedule to the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes related to betting and gambling through their law enforcement machinery.

A writ petition (Civil) No. 5661 of 2019 has been filed in Hon'ble Delhi High Court. The petitioner has prayed for banning of illegal betting sites. Ministry of Electronics & Information Technology, Ministry of Finance and Reserve Bank of India have been made respondent in the case. The matter is sub-judice.

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